

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

214. IA/2184/2024 C.P. (IB)/507(MB)2021

IN THE MATTER OF

Shirpur Gold Refinery Limited
Vs

Magicstone Traders Pvt. Ltd.

... Petitioner

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 05.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Rushikesh Dusane (VC)

For the Respondent: Adv. Aditya Krishnan (VC)

ORDER

Counsel for Respondent No. 1 and 2 pray for a short adjournment so as to file the reply. Allowed as prayed for. Let the reply be filed before the next date of hearing by serving an advance copy on the Counsel opposite. Adjourned to **08.08.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/